

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-2565 (ND)/2019

IN THE MATTER OF

Chempharm Industries India Pvt. Ltd.

...OPERATIONAL CREDITOR

VS.

Petronet LNG Ltd.

...CORPORATE DEBTOR

SECTION

Under Section 9 IBC code 2016

Order delivered on 03.01.2020

Coram:

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Shri K.K. Vohra

Hon'ble Member (Technical)

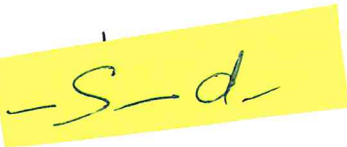
For the Petitioner/OC :

For the Corporate Debtor :

ORDER

Item No. 208

Matter called. No representation. As seen from the order dated 18.12.2019, Counsel for the Operational Creditor prayed to withdraw the petition. However, it was directed to keep Senior Counsel present for making appropriate submissions. It appears that the Applicant/Operational Creditor is not interested to pursue the matter. The petition is **dismissed for non prosecution.**



(K. K. VOHRA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)